

ITEM NO.21

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 200/2024

[Arising out of impugned final judgment and order dated 13-12-2023 in WP No. 14242/2023 passed by the High Court of Judicature at Bombay]

ELECTION COMMISSION OF INDIA

Petitioner(s)

VERSUS

SUGHOSH JOSHI & ANR.

Respondent(s)

IA No. 1607/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(C) No. 10567/2024 (XVII-B)

IA No. 109246/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 109248/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 06-10-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Dama Seshadri Naidu, Sr. Adv.

Mr. Prateek Kumar, AOR

Mr. Devansh Rai, Adv.

Mr. Deepak Sharma, Adv.

Ms. Nishtha Kaura, Adv.

Mr. Kartikey Singh, Adv.

Ms. Shriya Jadhav, Adv.

Mr. Sahil Sood, Adv.

Mr. Kaushik Laik- 2266, AOR

Mr. Ashay Kaushik, Adv.

Mr. Shashank Tiwari, Adv.

Mr. Uday Bhatia, Adv. (VC)

Mr. Muhammad Ali Khan, Adv.

Mr. Omar Hoda, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Kamran Khan, Adv.
Mr. Surya Kiran, Adv.
Mr. Aviral Jain, Adv.
Ms. Ayesha Khan, Adv.
Mr. Abishek Jebaraj, AOR

For Respondent(s) :Mr. Tushar Mehta, Solicitor General (NP)
Mr. K.M. Nataraj, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Sansriti Pathak, Adv.
Mr. Madhav Singhal, Adv.
Mr. Anuj Udupa, Adv.
Ms. Rajeshwari Shankar, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Aman Mehta, Adv.

Mr. Ritin Rai, Sr. Adv.
Mr. Siddhartha Jha- 2286, AOR
Ms. Ankita Gupta, Adv.
Mr. Sayan Bhattacharya, Adv.
Mr. Dayaar Singla, Adv.
Ms. Nayanika Singhal, Adv.
Mr. Kushal Mor, Adv.
Ms. Shraddha Deshmukh, Adv.

Mr. Prateek Kumar- 3140 , AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Uday Bhatia, learned counsel, appearing for the petitioner in SLP(C) Nos.15860-15861/2026, submits that *vide* order dated 15.05.2026, the Court permitted him to argue on the legal question in the present petition(s).

We have heard Mr. Dama Seshadri Naidu, learned senior counsel, Mr. Kaushik Laik and Mr. Uday Bhatia, learned counsel, for the petitioner(s) and Mr. K.M. Nataraj, learned Additional Solicitor General appearing

for the Union of India and Mr. Ritin Rai, learned senior counsel for the respondent(s).

Judgment reserved.

Learned counsel for the parties are permitted to file fresh detailed written submissions within a week from today.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR